

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month May 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.5.2023 Monday At 10.30 AM		Public hearing		Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2022
2.5.2023 Tuesday At 10.30 A.M. Miscellaneous Petition	1.	347/MP/2022	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 to intervene, as Kerala Electricity Board Limited ('KSEBL') has illegally withheld payment of an amount in tune of Rs. 2,10,95,916/- (Rupees two crores ten lakhs ninety-five thousand nine hundred sixteen only) from the bills raised by the Petitioner for the month of June 2022 and July 2022 (<i>On admission</i>).
	2.	363/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 28.11.2019 in Petition No. 137/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its downstream transmission networks (<i>On admission</i>).
	3.	368/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 21.11.2019 passed by the Commission in Petition No. 105/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its downstream transmission networks(<i>On admission</i>).
	4.	114/MP/2023 alongwith I.A.Nos.28 & 29/2023	SIPL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Interlocutory applications for interim stay and amendments of the Petition) (<i>On admission</i>)
	5.	122/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for introduction of High Price contracts in High Price Day Ahead Market (HP-DAM), High Price Term Ahead Market (HP-TAM), and High Price Contingency Contracts.
	6.	37/TD/2023	THDC	Application for grant of licence for inter-State trading in electricity under Category IV under the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading licence and other related matters) Regulations,2020.
	7.	I.A.No.21/2023 in Petition No.58/MP/2023	W5RL	Interlocutory application seeking appropriate direction(s) vis-à-vis permitting the Applicant for selling power from its 50 MW wind power project situated in Kutch, Gujarat ("Project") through alternate modes including Short Term Open Access ("STOA") –
	8.	180/MP/2019	Indian	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission

		Railways	(Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
9.	562/MP/2020 alongwith I.A.No.15/2023	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(Interlocutory application for amendments of the Petition).
10.	192/MP/2021 alongwith I.A.No.3/2023	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner(Interlocutory application for appropriate directions).
11.	13/MP/2019	MSUPPL	Petition claiming relief Change in Law on account of imposition of Safeguard Duty (Received by Remand from APTEL)
12.	207/MP/2021	ERCPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 25.06.2019 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval to the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology as settled by this Commission vide its order dated 20.08.2021 in Petition No. 536/MP/2020(received by remand from APTEL).
13.	190/MP/2022	NTPC	Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Clause 10.2.2 of the Power Purchase Agreement dated 31.3.2016.
14.	225/MP/2022	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed Availability for the period from 10.5.2021 to 22.6.2021 in respect of Rihand Super Thermal Power Station Stage-II (2x500 MW).
15.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of

				the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
	16.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount.
	17.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997.
	18.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997.
	19.	257/MP/2022	RSC	Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non – compliance of the order dated 29.9.2017 in Petition No. 15/MP/2016 and initiating penal action against the respondents.
	20.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 03.03.2022 and all consequential actions pursuant to the Termination Notice.
10.5.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	48/MP/2023	JPVL	Petition under Section 79 (1)(b) & (f) of the Electricity Act, 2003 read with relevant provisions of Power Purchase Agreements dated 22.12.2021 and 19.1.2022 <i>(On admission)</i> .
	2.	61/MP/2023	IL&FS	Petition under Sections 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation alongwith interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period <i>(On admission)</i> ..
	3.	65/MP/2023	GRTJPL	Petition under Section 79 of the Electricity Act 2003 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 and on account of increase in the rate of goods and services tax paid (impact) at the rate of 4.9% (70% of 7% GST increase) as per the Notification No.24/2018 ? Central Tax (Rate) dated 31.12.2018, in terms of Article 12 of the Power Purchase Agreement dated 11.2.2020 between GRT Jewellers (India) Private Limited and Solar Energy Corporation of India Limited <i>(On admission)</i> ..
	4.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 readwith Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India <i>(On admission)</i> .

5.	97/AT/2023	BBMB	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 15 MW Floating Solar PV Project connected to the BBMB Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the standard bidding guidelines dated 3.8.2017 including its amendments/clarifications issued thereof.
6.	103/TL/2023	PTCL	Application under Sections 14, 15, 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Patran Transmission Company Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
7.	4/MP/2021	RPPL	Petition filed under Section 66 & 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulations 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, seeking directions to the Respondent for issuance of Renewable Energy Certificates.
8.	19/MP/2021	NTPCTEL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vallur Thermal Power Station (3X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
9.	56/MP/2021	KBUNL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Muzaffarpur Thermal Power Station, Stage-II (2X195 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
10.	66/MP/2021	BRBCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Nabinagar Thermal Power Station (4x250) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
11.	43/MP/2021 with I.A.No.9/2021	AGE(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.6.2018 executed between the Petitioner and Solar Energy Corporation of India Limited(Interlocutory application for directions) .
12.	45/MP/2021	GMRKEL	Petition seeking quashing demand of approximately Rs. 39.23 Crore as transmission charges (under Non-PoC mechanism) by Power Grid Corporation of India Limited vide letter dated 21.9.2020 and seeking to restrain PGCL from curtailing open access/regulation of power pursuant to Regulation Notice dated 26.11.2020
13.	46/MP/2021	BRPL	Petition under CERC Power Market Regulation, 2010 and applicable provisions of the Electricity Act, 2003; CERC Open Access Regulation, 2008, CERC Indian

				Electricity Grid Regulations, 2010 as amended from time to time and Bye-laws Regulations and Business Regulations of the respondent Energy Exchange inter alia for violation of order dated 29.5.2020 in Petition No. 225/RC/2020.
	14.	47/MP/2021 alongwith I.A Dy.No.395/2022	RUMSL	Petition under Section 79 (1) I and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations,2010 for the modified application of the provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks(Interlocutory application moved by CTUIL for impleadment as party to the Petition).
	15.	67/MP/2021	SVVPL	Petition under Sections 79(1)I, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
	16.	147/MP/2021	BALCO	Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; AND for quashing the impugned letters dated 19.01.2021, 4.2.2021 and 03.03.2021
	17.	265/MP/2021	ATL	Petition invoking Section 79 (1)I and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015.
	18.	360/MP/2022	CEPL	Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of Capacity Charges by the Respondent (TANGEDCO), in terms of the Declared Capacity, especially in terms of MOP directive dated 28.06.2019 and subsequent clarifications.
15.5.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri (<i>On admission</i>).
	2.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri (<i>On admission</i>).
	3.	370/MP/2022	NTPC	Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2021 to 30.8.2021 in respect of Singrauli Super

			Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficulty of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 <i>(On admission)</i> .
4.	372/MP/2022	SESPL	Petition under Section 79(1)l & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee <i>(On admission)</i> .
5.	374/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff order dated 21.11.2019 in Petition No. 158/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No.1 to the Petitioner on account of delay in commissioning of its downstream transmission networks <i>(On admission)</i> .
6.	68/MP/2023 alongwith I.A.No.18/2023	SEI Sunshine	Petition under Sections 79 of the Electricity Act, 2003, seeking for quashing/ setting aside of the invoice dated 27.04.2022 issued by the Central Transmission Utility of India Limited (CTUIL), and the consequent email dated 21.01.2023 & letter dated 17.02.2023 issued by the Grid Controller of India Limited (Interlocutory application for interim reliefs) <i>(On admission)</i> .
7.	179/MP/2016	KSKMPCL	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change in law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between KSK Mahanadi Power Company Limited and TANGEDCO during the Operating period <i>(Remand from the APTEL)</i> .
8.	701/MP/2020	SPICCPCL	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner.
9.	20/MP/2021	VREMPCL	Petition under Section 79(1)l of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.
10.	94/MP/2021	CTUIL	Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for installation of optical ground wire on the 400kv Kurukshetra-Malerkotla Transmission Line established under the Northern Region System Strengthening Scheme XXXI(B)

11.	271/MP/2021	CTUIL	Petition under Section 79(1)l and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for implementation and establishment of new pooling station at Fatehgarh-II connected through LILO of Fatehgarh Poling Station-Bhadla 765 kv d/c line.
12.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.01.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.09.2018(Interlocutory application for interim reliefs).
13.	244/MP/2021 alongwith I.A. Diary No. 113/2023	AREPRL	Petition under Sections 79(1)l and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events(Interlocutory application for subsequent reliefs).
14.	240/MP/2022	TPDDL	Petition under Section 79(1)(a), (b) & (f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff) Regulations, 2019 owing to completion of 25 years of operations from Commercial Operations Date of NTPC's three (3) Gas Power Stations Namely Anta, Auraiya & Dadri.
15.	377/MP/2022	BKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 23.4.2019, seeking extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs, and for seeking recovery transmission tariff/ charges from the Respondent No. 1, on bilateral basis, from 4.9.2021 till 3.10.2021, in terms of Regulation 13(12) of the CERC Sharing Regulations, 2020.
16.	25/MP/2022	A.P. Transco	Petition under Section 79 Of The Electricity Act, 2003 read with Regulation 111 And 113 of the CERC (Conduct of Business) Regulations 1999, seeking issuance of appropriate directions to the Respondent to include the Yearly Transmission Charges as determined by APERC vide order dated 7.7.2021 in the PoC Transmission Charges for the Billing Period of FY 2015-16, 2016-17and 2020-2021, as per the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
17.	204/MP/2022 alongwith I.A. No.16/2023	PTCIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2 (Interlocutory application moved by MBP(MP)l for dismissal of the Petition).
18.	309/MP/2022	TPTL	Petition under Regulation 35(3)l of the CERC (Terms and Condition of Tariff) Regulations. 2019 for approval and recovery of Security Expenses for the Transmission

16.5.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	17/MP/2023	JPL	System for the period from 1.4.2019 to 31.3.2024. Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 07.08.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost <i>(On admission)</i> .
	2.	40/MP/2023	AHEJ2L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events <i>(On admission)</i> .
	3.	54/MP/2023	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 02.02.2007, Article 3.7 of the Supplemental Power Purchase Agreement dated 05.12.2018 and Recital O(d) of the Supplemental Power Purchase Agreement dated 30.03.2022 entered with Gujarat Urja Vikas Nigam Ltd. seeking Change in Law compensation. <i>(On admission)</i> .
	4.	49/MP/2023	VEVPL	Petition invoking the regulatory and adjudicatory powers of this Commission under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (hereinafter referred to as 'CoB Regulations'), along with Article 12 of the Power Purchase Agreement dated 03.05.2021 (hereinafter referred to as 'PPA') executed between the Petitioner herein with Solar Energy Corporation of India Limited (hereinafter referred to as 'SECI'), inter alia seeking declaratory relief / in –principle approval of the change in law events prayed by the Petitioner in the present petition to be recognised as Change in Law Events under the PPA and pass consequential order(s). <i>(On admission)</i> .
	5.	78/MP/2023	Tharsurya	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 20.8.2021 executed by the Petitioner and Solar Energy Corporation of India, seeking relief on account of a Change in Law viz. increase in the rate of Goods and Services Tax. <i>(On admission)</i> .
	6.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 7.8.2008 (as

			subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana. <i>(On admission).</i>
7.	71/MP/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively <i>(On admission).</i>
8.	278/MP/2019	OTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulation 2014 and Regulation 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Relaxation/Modification of the provisions of the Indian Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the (2x363.3 MW) Palatana Project of ONGC Tripura Power Company Limited
9.	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014(Interlocutory application for amendments of the Petition).
10.	727/MP/2020 alongwith I.A.Nos.29/2022 &19/2023	MEIPL	Petition under Section 79(1)l of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).
11.	332/MP/2020 alongwith I.A.Nos. 18&65/2022 and 14/2023	OKWPL	Petition under Section 79(1)l and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for the unutilized Long-Term Access for 50MW capacity (Interlocutory application to bring on record the subsequent facts and amendments of prayer clause and interim reliefs).

12.	283/MP/2022	JSWREL	Petition under Section 79 of the Electricity Act 2003 seeking declaration of "Change in Law" on account of change in Goods and Services Tax slabs vide Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 read with G.O. (MS) No. 121 bearing Notification No. II(2)/CTR/671(e-1)/2021 dated 4.10.2021 issued by the Government of Tamil Nadu in terms of Article 12 of the Power Purchase Agreement dated 1.5.2021 executed between JSW Renew Energy Limited and Solar Energy Corporation of India Limited.
13.	286/MP/2022	JSWREL	Petition under Section 79 of the Electricity Act 2003 seeking declaration of "Change in Law" on account of change in Goods and Services Tax slabs vide Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 read with G.O. (MS) No. 121 bearing Notification No. II(2)/CTR/671(e-1)/2021 dated 4.10.2021 issued by the Government of Tamil Nadu in terms of Article 12 of the Power Purchase Agreement dated 27.7.2021 executed between JSW Renew Energy Limited and Solar Energy Corporation of India Limited.
14.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, <i>inter-alia</i> quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents.
15.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from date of commercial operation i.e. 1.4.2021 to 31.3.2024 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
16.	310/MP/2022	IS(AP)PL	Petition under Section 79 (1) (b), 79 (1) (f) and Section 79 (1) (f) (k) of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking compensation against additional cost incurred on account of implementation of the Goods and Services Tax Law vide Notification No. 12/2017 as a Change in Law Event in terms of Article 12 of the Power Purchase Agreements dated 5.10.2016 executed between INDIGRID SOLAR-I (AP) PRIVATE LIMITED and Solar Energy Corporation of India Limited.
17.	362/MP/2022	IGS-II-PL	Petition under Section 79 (1) (b), 79 (1) (f) and Section 79 (1) (f) (k) of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking compensation against additional cost incurred on account of implementation of the Goods and Services Tax Law vide Notification No. 12/2017 as a Change in Law Event in terms of Article 12 of the Power Purchase Agreements dated 05.10.2016 executed between INDIGRID SOLAR-II (AP) PRIVATE LIMITED and Solar Energy Corporation of India Limited.
18.	369/MP/2022	MPPMCL	Petition for refund of incentive amount paid to NHDC on account of Capacity index for period 1.4.2009 to 31.3.2021.
19.	318/MP/2022	NRSSXXIX	Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January 2022 and February 2022 by excluding the outage of the Transmission Line (from 20.1.2022 to 8.2.2022) from the total time of the said Transmission Line.

	20.	258/MP/2022	PGCIL	Petition for in-principle approval for inclusion of Additional Capitalization expenditure for replacement of equipment's at Vindhyachal S/s under Section 25(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 in the matter of 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR for tariff block 2019-24.
	21.	118/MP/2023 alongwith I.A.No.31/2023	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoices dated 6.2.2023 and 6.3.2023 to the extent of interest component levied by the NTPC(Interlocutory application for stay).
	22.	223/MP/2022	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.
22.5.2023 Monday At 10.30 A.M. Transmission Tariff Petitions	1.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events (Part-heard).
	2.	41/TT/2022	PGCIL	Petition for determination of tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariyali Sub-station (for termination of Biswanath Chariyali Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. Line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)" (Part-heard).
	3.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V(Part-heard).
	4.	330/TT/2022	Ttransco	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
	5.	329/TT/2022	MPPTCL	Petition for determination of transmission tariff for the Transmission Lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the FY 2019-20 to FY 2023-24 for inclusion of these Assets in computation of Point of Connection Charges and Losses.
	6.	9/TT/2021	PGCIL	Petition for approval of transmission tariff and determination of transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of the transmission assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (received by Remand from APTEL).
25.5.2023 Thursday At 10.30 A.M.	1.	95/MP/2023	PXIL	Petition under Regulations 54, 55 And 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for reporting compliance in terms of

Miscellaneous Petitions				the order of the Commission dated 26.4.2011 in Petition No. 285/MP/2021 and for seeking additional time period in order to achieve the compliances set out under Regulation 15 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021(<i>On admission</i>).
	2.	74/MP/2023	JITPL	Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of Change in Law as provided under Article 26, readwith Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents (<i>On admission</i>).
	3.	83/MP/2023	PGCIL	Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 5(1)(b) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the Order dated 30.11.2022 of the Commission in Petition No. 247/MP/2021, seeking approval for providing on Lease/License basis the Land at various substations of Petitioner to its Wholly Owned Subsidiary Company (WOS)-POWERGRID TELESERVICES LIMITED for undertaking Data Center activities viz. Trivandrum, Yelahanka, Chennai, Puducherry, Hyderabad, Mapusa, Pune, Padghe, Indore, Bachau, Jhatikara, Kishenpur, Subhashgram, Pandiabili, Silchar.
	4.	113/MP/2020	KSKMCL	Petition under Section 79 (1)l and (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards Transmission Charges (PoC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
	5.	204/MP/2020	SRLDC	Petition invoking Regulation 1.5(i) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar and wind generators and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to act in accordance with IEGC Grid code provisions while issuing backing down instructions to the solar and wind generators.
	6.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
	7.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	8.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

9.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
10.	541/MP/2020	PERJPL	Clarification Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 192/MP/2018
11.	627/MP/2020	HPPC	Petition under Section 79 (1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other Regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2010 as amended by the third amendment effective 1.4.2016 and orders, for directions in regard to the levy and collection of charges and losses from the Petitioners for the 500 kv Bipole Mundra Mohindergarh HVDC transmission line along with its associated facilities.
12.	71/MP/2021	NILE	Pending payment of 50% of the bills from August, 2011 to December, 2012 from the Respondents.
13.	85/MP/2021	SPDCTL	Petition under Section 79(1)(f) read with Section 79(1)l of the Electricity Act, 2003 for challenging the levy of relinquishment charges by PGCIL.
14.	96/MP/2021	NTPCVVNL	Petition under Section 79 and 142 of the Electricity Act, 2003 read with Regulation 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 8.11.2019 and directions and initiation of appropriate action against the Respondent no. 1 to 3 for non-compliance of the directions issued under order dated 8.11.2019 in Petition No. 17/MP/2018.
15.	117/MP/2021	MYSPL	Petition seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
16.	176/MP/2019	SUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and the NTPC Limited seeking relief on account of Change in Law event viz. the imposition of Safeguard Duty by Notification No. 1/2018 Custom 9SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh.
17.	187/MP/2022 alongwith I.A. No.70/2022	Powerica	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Limited and Powerica Limited seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project (Interlocutory application seeking interim relief).
18.	255/MP/2022	TPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 03.05.2019 entered into between Torrent Solargen Limited and Solar Energy Corporation of India Limited for approval of Change in

				Law events and consequential compensation.
	19.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change.
	20.	262/MP/2022	RSEKPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.03.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.
	21.	53/MP/2023 alongwith I.A.No.11/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof(Interlocutory application seeking ex-parte & ad-interim stay on the impugned Letter dated 30.1.2023 bearing Reference No. TUL/PS&R/0001/2021-22/028.
29.5.2023 Monday At 10.30 A.M. Miscellaneous Petitions	1.	21/MP/2023	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations, 2021(On admission) .
	2.	22/MP/2023	SECIL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking issuance of direction(s)/order(s) against the Respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied during the period from 1.4.2020 to 7.4.2020 under Power Sale Agreements dated 31.3.2015, 24.11.2017, 23.3.2018 executed between the Petitioner and Respondent (On admission) .
	3.	38/MP/2023	HPPTCL	Petition for approval of Central Electricity Regulatory Commission (hereinafter referred to as CERC) for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as CERC Sharing Regulations, 2020)(On admission) .
	4.	617/MP/2020	BALCO	Petition u/s 86(1)(f) of the EA 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power.
	5.	175/MP/2020	NEEPCO	Petition for relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 dealing with the manner of computing the capacity charges effective 1.4.2020 in so far as the Gas Based Generating Stations of North Eastern Electric Power Corporation Limited.
	6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to

			non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents (Part-Heard)
7.	53/MP/2021 alongwith I.A.No.26/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents(Interlocutory application moved by APCPDCL seeking directions to bring on record documents relating to capacity declared to each procurer during the Regulation Periods) .
8.	61/MP/2021 alongwith I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(Interlocutory application for interim reliefs and amendments of the Petition).
9.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
10.	699/MP/2020	PTCIL	Petition under Section 79 (1) I & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.
11.	306/MP/2022 alongwith I.A.No.20/2023	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Krete Energy (I) Private Limited (Interlocutory application for impleadment).
12.	243/MP/2022	DBPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of Late Payment Surcharge on the Monthly Bills of the Petitioner.
13.	201/MP/2022	ASE(RJ2) PL	Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
14.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No.

				SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
	15.	356/MP/2022	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
	16.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	17.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	18.	246/MP/2022 alongwith I.A Nos.8/2023 & 35/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents and stay application).
	19.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund (<i>On admission</i>).
30.5.2023 Tuesday At 10.30 A.M. Review Petitions	1	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014(Interlocutory application for amendments of the Petition).
	2.	727/MP/2020 alongwith I.A.Nos.29/2022 &19/2023	MEIPL	Petition under Section 79(1)I of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).

	3.	176/MP/2019	SUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and the NTPC Limited seeking relief on account of Change in Law event viz. the imposition of Safeguard Duty by Notification No. 1/2018 Custom 9SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh.
	4.	53/MP/2023 alongwith I.A.No.11/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof(Interlocutory application seeking ex-parte & ad-interim stay on the impugned Letter dated 30.1.2023 bearing Reference No. TUL/PS&R/0001/2021-22/028).
	5.	59/GT/2022	BRBCL	Petition for determination of tariff of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024
Coram: Member (ISJ) Member (AG) Member (PKS)	6.	8/RP/2023	SPPL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 52/MP/2019 (<i>On admission</i>).
	7.	9/RP/2023	NTPC	Petition seeking review of the Order dated 6.6.2022 in Petition No. 420/GT/2020 (<i>On admission</i>).
	8.	10/RP/2023	NTPC	Petition seeking review of the Order dated 19.9.2022 in Petition No. 393/GT/2020 (<i>On admission</i>).
	9.	7/RP/2023	APCPL	Petition seeking review of the Order dated 20.9.2022 in Petition No. 157/GT/2020 (<i>On admission</i>).
	10.	42/RP/2022	NHPC	Petition for review of the Commission's order dated 18.8.2022 in Petition No.284/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station)
	11.	43/RP/2022	NHPC	Petition for review of the Commission's order dated 14.8.2022 in Petition No.282/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Nimoo Bazgo Power Station (45 MW).
	12.	44/RP/2022	NHPC	Petition seeking review of the Order dated 29.8.2022 in Petition No. 143/GT/2020.
	13.	46/RP/2022	SBE (4) PL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 373/MP/2019.
	14.	26/RP/2022	MUNPL	Petition seeking review of the order dated 25.11.2021 in Petition No. 719/TT/2020.
	15.	31/RP/2022	NTPC	Petition for review of order dated 7.5.2022 in Petition No. 241/GT/2020 regarding truing up of tariff of Vindhyaachal STPS Stage-II (1000 MW) for the period 2014-19.

By order of the Commission

sd/
(T.D. Pant)
Joint Chief (Legal)
25.5.2023